

E-FIR No. 13853/2020

PS Tilak Nagar

U/s 379/411/34 IPC

State Vs. Gopal

29.08.2020

Present: Ld. APP for the State.


Sh. Sumit Tyagi Ld. Counsel for accused with surety of accused.

Vide order dt. 20.08.2020, Ms. Sonam Gupta, Ld. Duty MM, West District has granted bail to accused Gopal subject to furnishing of personal and surety bonds to tune of Rs.10,000/-. In compliance of said order the said bail bond is furnished and accepted. The original ID poof and solvency proof seen and returned. Accordingly, the accused is directed to be released forthwith if not required in any other process of law. Release warrant be prepared accordingly.

Personal bonds of the accused be sent to the Jail superintendent concerned for attestation of signature thereupon and the same be returned after doing the needful to the concerned court.

The present record be tagged with the application for record.

Copy of this order be given to the Id. Counsel for accused and copy of the same be also sent to jail superintendent for compliance.


(DEEPIKA THAKRAN)
Duty MM- II (Mahila Court-04)
West Distt. THC, Delhi
29.08.2020.

FIR No. 0558/20

PS Moti Nagar

29.08.2020

Present: Ld. APP for the State.

Sh. Yogesh Sharma Ld. Counsel for applicant.

This order shall dispose of the application seeking release of motor cycle bearing no. DL-4SCT-1460 on superdari to the applicant.

Notice of this application was issued to IO. IO in his reply has submitted that during investigation vehicle no. DL-4SCT-1460 was seized and IO has also no objection qua the release of vehicle

This Court is of the considered view that the vehicle has to be released as per directions of Hon'ble High Court in case titled as **Manjit Singh Vs. State in CrI. M.C. No. 4485/2013 dated 10.09.2014** wherein it has been held that :-

"68. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle, valuation report, and a security bond.

69. The photographs of the vehicle should be attested countersigned by the complainant, accused as well as by the person to whom the custody is handed over.

70. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purposes of evidence.

71. Return of vehicles and permission for sale thereof should be the general norm rather than the exception.

72. If the vehicle is insured, the court shall issue notice to the owner and the insurance company for disposal of the vehicle. If there is no response or

the owner declines to take the vehicle or informs that it has claimed insurance/released its right in the vehicle to the insurance company and the insurance company fails to take possession of the vehicle, the vehicle may be ordered to be sold in auction.

73. If a vehicle is not claimed by the accused, owner, or the insurance company or by a third person, it may be ordered to be sold by auction."

FIR No. 0558/20

PS Moti Nagar

29.08.2020


Considering the facts and circumstances and law laid down by higher courts, vehicle in question bearing registration number DL-4SCT-1460 be released to the applicant/ registered owner on furnishing **security bond / indemnity bond as per valuation report of the vehicle and on showing the original documents of vehicle.** IO is directed to get the valuation done and also to get the photographs from all angles prior to releasing the same to the applicant as per directions of Hon'ble High Court.

Copy of this order be given dasti to applicant.

Copy of the order be sent to the SHO concerned.

Panchnama and photographs (alongwith negative/CD) shall be filed in the court along with charge sheet.

Record be sent back to court concerned.


(DEEPIKA THAKRAN)
Duty MM- II (Mahila Court-04)
West Distt. THC, Delhi
29.08.2020.

FIR No. 015239/16

PS Punjabi Bagh

29.08.2020

Present: Ld. APP for the State.

Sh. R.K. Sharma Ld. Counsel for applicant with applicant in person.

This order shall dispose of the application seeking release of motor cycle bearing no. DL-6SAM-7634 on superdari to the applicant.

Original documents of vehicle and ID proof of applicant seen and returned.

Notice of this application was issued to IO. IO in his reply has submitted that during investigation vehicle no. DL-6SAM-7634 was seized and IO has also no objection qua the release of vehicle

This Court is of the considered view that the vehicle has to be released as per directions of Hon'ble High Court in case titled as **Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 dated 10.09.2014** wherein it has been held that :-

“68. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle, valuation report, and a security bond.

69. The photographs of the vehicle should be attested countersigned by the complainant, accused as well as by the person to whom the custody is handed over.

70. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purposes of evidence.

71. Return of vehicles and permission for sale thereof should be the general norm rather than the exception.

72. If the vehicle is insured, the court shall issue notice to the owner and the insurance company for disposal of the vehicle. If there is no response or the owner declines to take the vehicle or informs that it has claimed insurance/released its right in the vehicle to the insurance company and the insurance company fails to take possession of the vehicle, the vehicle may be ordered to be sold in auction.

73. If a vehicle is not claimed by the accused, owner, or the

FIR No. 015239/16

PS Punjabi Bagh

29.08.2020

insurance company or by a third person, it may be ordered to be sold by auction."


Considering the facts and circumstances and law laid down by higher courts, vehicle in question bearing registration number DL-6SAM-7634 be released to the applicant on furnishing **security bond / indemnity bond as per valuation report of the vehicle**. IO is directed to get the valuation done and also to get the photographs from all angles prior to releasing the same to the applicant as per directions of Hon'ble High Court.

Copy of this order be given dasti to applicant.

Copy of the order be sent to the SHO concerned.

Panchnama and photographs (alongwith negative/CD) shall be filed in the court along with charge sheet.

Record be sent back to court concerned.


(DEEPIKA THAKRAN)
Duty MM- II (Mahila Court-04)
West Distt. THC, Delhi
29.08.2020.

FIR No. 416/20

PS Mundka

U/s 33/38 Delhi Ex. Act

State Vs. Mandeep

29.08.2020

Present: Ld. APP for the State

Sh. Manoj Kumar Sharma Ld. Counsel for applicant /accused.

This bail application has been filed on behalf of accused Mandeep in the above mentioned case FIR wherein it is submitted that accused has been falsely implicated in the present case and he is in JC since 21.08.2020. It is further stated that alleged recovery has already been effected by the police and he belongs to a respectable family. It is further stated that no purpose will be served by keeping the accused in JC. Hence present bail application is filed.

Reply to this application was sought wherein it is mentioned that the alleged recovery has been effected from the possession of accused. With this prayer for dismissal of bail application has been made.

Consideration heard. Record is perused.

In the present matter, accused is already in judicial custody no recovery is to be effected from the applicant for which his custody is required by the police. Considering the facts and circumstances of the case, likely impact caused upon the career/future of accused and likely time to be taken in completion of investigation and for taking note of the fact that bail is a rule and jail is an exception, the accused is admitted to bail subject to furnishing the personal bond and surety bond in the sum of Rs. 20,000/- with one surety in the like amount subject to following conditions:-

1. He will not tamper the evidence or intimidate any of the witnesses.
2. He shall co-operate into the investigation and will appear before IO and Court as and when required and directed.
3. He will furnish his fresh address on record as and when he changes the same.
4. He will not commit the same offence in future.

Accordingly, the application stands disposed of.

Copy of this order be given to the Id. Counsel for accused and



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FIR No. 416/20

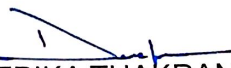
PS Mundka

U/s 33/38 Delhi Ex. Act

State Vs. Mandeep

29.08.2020

Copy of the same be also sent to jail superintendent for compliance. Ahlmad is directed to send the record to concerned court.


(DEEPIKA THAKRAN)
Duty MM- II (Mahila Court-04)
West Distt. THC, Delhi
29.08.2020.

Vehicle No. UP-14 DY-4199

MTC

29.08.2020

Present: Ld. APP for the State.

Sh. Sidharth Chaturvedi Ld. Counsel for applicant with applicant in person.

This order shall dispose of the application seeking release of motor cycle bearing no. UP-14DY-4199 on superdari to the applicant.

Notice of this application was issued to IO. IO in his reply has submitted that during investigation vehicle no. UP-14DY-4199 was seized and IO has also no objection qua the release of vehicle

This Court is of the considered view that the vehicle has to be released as per directions of Hon'ble High Court in case titled as **Manjit Singh Vs. State in CrI. M.C. No. 4485/2013 dated 10.09.2014** wherein it has been held that :-

"68. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle, valuation report, and a security bond.

69. The photographs of the vehicle should be attested countersigned by the complainant, accused as well as by the person to whom the custody is handed over.

70. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purposes of evidence.

71. Return of vehicles and permission for sale thereof should be the general norm rather than the exception.

72. If the vehicle is insured, the court shall issue notice to the owner and the insurance company for disposal of the vehicle. If there is no response or the owner declines to take the vehicle or informs that it has claimed insurance/released its right in the vehicle to the insurance company and the insurance company fails to take possession of the vehicle, the vehicle may be ordered to be sold in auction.

73. If a vehicle is not claimed by the accused, owner, or the

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DL-1RS-3130

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Vehicle No. DL-1RS-3130
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insurance company or by a third person, it may be ordered to be sold by auction."


Considering the facts and circumstances and law laid down by higher courts, vehicle in question bearing registration number DL-1RS-3130 be released to the applicant subject to clearance of all the government dues and facing traffic challans etc as to the said vehicle within two months from the date when the normal functioning of the court resumes and on furnishing security bond / indemnity bond as per valuation report of the vehicle. IO is directed to get the valuation done and also to get the photographs from all angles prior to releasing the same to the applicant as per directions of Hon'ble High Court.

Copy of this order be given dasti to applicant.

Copy of the order be sent to the SHO concerned.

Panchnama and photographs (alongwith negative/CD) shall be filed in the court along with charge sheet.

Record be sent back to court concerned.


(DEEPIKA THAKRAN)
Duty MM- II (Mahila Court-04)
West Distt. THC, Delhi
29.08.2020.

Vehicle No. DL-1RV-8243

STA

29.08.2020

Present: Ld. APP for the State.
Sh. Arun Kumar Tiwari Ld. Counsel for applicant with applicant in person.

This order shall dispose of the application seeking release of motor cycle bearing no. DL-1RV-8243 on superdari to the applicant.

Notice of this application was issued to IO. IO in his reply has submitted that during investigation vehicle no. DL-1RV-8243 was seized and IO has also no objection qua the release of vehicle

This Court is of the considered view that the vehicle has to be released as per directions of Hon'ble High Court in case titled as **Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 dated 10.09.2014** wherein it has been held that :-

68. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle, valuation report, and a security bond.

69. The photographs of the vehicle should be attested countersigned by the complainant, accused as well as by the person to whom the custody is handed over.

70. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purposes of evidence.

71. Return of vehicles and permission for sale thereof should be the general norm rather than the exception.

72. If the vehicle is insured, the court shall issue notice to the owner and the insurance company for disposal of the vehicle. If there is no response or the owner declines to take the vehicle or informs that it has claimed insurance/released its right in the vehicle to the insurance company and the insurance company fails to take possession of the vehicle, the vehicle may be ordered to be sold in auction.

73. If a vehicle is not claimed by the accused, owner, or the



Vehicle No. DL-1RV-8243

STA

insurance company or by a third person, it may be ordered to be sold by auction."


Considering the facts and circumstances and law laid down by higher courts, vehicle in question bearing registration number **DL-1RV-8243** be released to the applicant **subject to clearance of all the government dues and facing traffic challans etc as to the said vehicle and on furnishing security bond / indemnity bond as per valuation report of the vehicle.** IO is directed to get the valuation done and also to get the photographs from all angles prior to releasing the same to the applicant as per directions of Hon'ble High Court.

Copy of this order be given dasti to applicant.

Copy of the order be sent to the SHO concerned.

Panchnama and photographs (alongwith negative/CD) shall be filed in the court along with charge sheet.

Record be sent back to court concerned.


(DEEPIKA THAKRAN)
Duty MM- II (Mahila Court-04)
West Distt. THC, Delhi
29.08.2020.

DD no. 00012A/2020

PS Moti Nagar

29.08.2020

Present: Ld. APP for the State.

Sh. Neeraj Sagar Id. Counsel for applicant.

This order shall dispose of the application seeking release of mobile phone make OPPO A-5 on superdari to the applicant.

Notice of this application was issued to IO. IO in his reply has submitted that during investigation mobile phone was recovered. IO has also no objection qua the release.

The articles has to be released as per directions of Hon'ble High Court in case titled as **Manjit Singh Vs. State in CrI. M.C. No. 4485/2013 dated 10.09.2014** wherein it has been held that :-

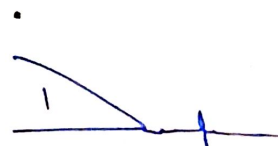
"59. The valuable articles seized by the police may be released to the person, who, in the opinion of the Court, is lawfully entitled to claim such as the complainant at whose house theft, robbery or dacoity has taken place, after preparing detailed panchnama of such articles, taking photographs of such articles and a security bond.

60. The photographs of such articles should be attested or countersigned by the complainant, accused as well as by the person to whom the custody is handed over. Whenever necessary, the court may get the jewellery articles valued from a government approved valuer.

61. The actual production of the valuable articles during the trial should not be insisted upon and the photographs along with the panchnama should suffice for the purposes of evidence.

Considering the facts and circumstances and law laid down by higher courts, articles in question as per seizure memo be released to the applicant **Radha** on furnishing security bond as per valuation report. IO/SHO is directed to get done the valuation as well as photographs of the same prior to the release the same to the applicant as per directions of Hon'ble High Court.


Panchnama and photographs shall be filed in the court alongwith the chargesheet.



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Copy of this order be given dasti to applicant.

Copy of this order be also sent to IO/SHO concerned for compliance.


(DEEPIKA THAKRAN)
Duty MM- II (Mahila Court-04)
West Distt. THC, Delhi
29.08.2020.

Vehicle No. DL-1RS-3130

STA

29.08.2020

Present: Ld. APP for the State.

Sh. Arun Kumar Tiwari Ld. Counsel for applicant with applicant in person.

This order shall dispose of the application seeking release of motor cycle bearing no. DL-1RS-3130 on superdari to the applicant.

Notice of this application was issued to IO. IO in his reply has submitted that during investigation vehicle no. DL-1RS-3130 was seized and IO has also no objection qua the release of vehicle

This Court is of the considered view that the vehicle has to be released as per directions of Hon'ble High Court in case titled as **Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 dated 10.09.2014** wherein it has been held that :-

“68. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle, valuation report, and a security bond.

69. The photographs of the vehicle should be attested countersigned by the complainant, accused as well as by the person to whom the custody is handed over.

70. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purposes of evidence.

71. Return of vehicles and permission for sale thereof should be the general norm rather than the exception.

72. If the vehicle is insured, the court shall issue notice to the owner and the insurance company for disposal of the vehicle. If there is no response or the owner declines to take the vehicle or informs that it has claimed insurance/released its right in the vehicle to the insurance company and the insurance company fails to take possession of the vehicle, the vehicle may be ordered to be sold in auction.

73. If a vehicle is not claimed by the accused, owner, or the

Vehicle No. DL-1RS-3130
STA

insurance company or by a third person, it may be ordered to be sold by auction."


Considering the facts and circumstances and law laid down by higher courts, vehicle in question bearing registration number DL-1RS-3130 be released to the applicant subject to clearance of all the government dues and facing traffic challans etc as to the said vehicle and on furnishing security bond / indemnity bond as per valuation report of the vehicle. IO is directed to get the valuation done and also to get the photographs from all angles prior to releasing the same to the applicant as per directions of Hon'ble High Court.

Copy of this order be given dasti to applicant.

Copy of the order be sent to the SHO concerned.

Panchnama and photographs (alongwith negative/CD) shall be filed in the court along with charge sheet.

Record be sent back to court concerned.


(DEEPIKA THAKRAN)
Duty MM- II (Mahila Court-04)
West Distt. THC, Delhi
29.08.2020.

FIR No. WD-TN-000674/20

PS Tilak Nagar

U/s 379 IPC

29.08.2020

Present: Ld. APP for the State.

Applicant in person.

This order shall dispose of the application seeking release of mobile phone make MI A-1 on superdari to the applicant.

Notice of this application was issued to IO. IO in his reply has submitted that during investigation mobile phone was recovered. IO has also no objection qua the release.

The articles has to be released as per directions of Hon'ble High Court in case titled as **Manjit Singh Vs. State in CrI. M.C. No. 4485/2013** dated **10.09.2014** wherein it has been held that :-

"59. The valuable articles seized by the police may be released to the person, who, in the opinion of the Court, is lawfully entitled to claim such as the complainant at whose house theft, robbery or dacoity has taken place, after preparing detailed panchnama of such articles, taking photographs of such articles and a security bond.

60. The photographs of such articles should be attested or countersigned by the complainant, accused as well as by the person to whom the custody is handed over. Whenever necessary, the court may get the jewellery articles valued from a government approved valuer.

61. The actual production of the valuable articles during the trial should not be insisted upon and the photographs along with the panchnama should suffice for the purposes of evidence.

Considering the facts and circumstances and law laid down by higher courts, articles in question as per seizure memo be released to the **applicant** on furnishing security bond as per valuation report. IO/SHO is directed to get done the valuation as well as photographs of the same prior to the release the same to the applicant as per directions of Hon'ble High Court.

Panchnama and photographs shall be filed in the court alongwith the chargesheet.

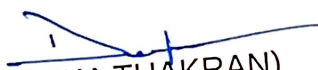


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-2-

Copy of this order be given dasti to applicant.

Copy of this order be also sent to IO/SHO concerned for compliance.


(DEEPIKA THAKRAN)
Duty MM- II (Mahila Court-04)
West Distt. THC, Delhi
29.08.2020.

Handwritten notes:
 A special order for...
 29/08/20
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3BLE COURT OF LD. DUTY METROPOLITAN MAGISTRATE
 (WEST), TIS HAZARI COURTS, DELHI

TER OF: -
 VS.

VICKY
 S/O LATE RAM NARESH YADAV
 R/O C-2/14, GALI NO.7,
 NANGLI VIHAR, BAPROLA,
 NEW DELHI.

FIR NO.0602/2020
 U/S 307/34 IPC
 P.S. RANHOLA

D.O.A. 27.05.2020

I N D E X

<u>PARTICULARS</u>	<u>COURT FEE</u>	<u>PAGES</u>
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OF FIR		5-7
.DATED 14.08.2020		8
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Handwritten notes:
 Mr. Sh. S.A. Asst. Dist. J. Ct. 27/05/2020
 Mr. Sh. S.A. Asst. Dist. J. Ct. 27/05/2020
 Mr. Sh. S.A. Asst. Dist. J. Ct. 27/05/2020

Stamp:
 Metropolitan Magistrate, Tis Hazari Courts, Delhi
 29/8/20

APPLICANT/ACCUSED
 IN J.C.

THROUGH

Vehicle No. DL-1RS-3130

STA

29.08.2020

Present: Ld. APP for the State.

Sh. Arun Kumar Tiwari Ld. Counsel for applicant with applicant in person.

This order shall dispose of the application seeking release of motor cycle bearing no. DL-1RS-3130 on superdari to the applicant.

Notice of this application was issued to IO. IO in his reply has submitted that during investigation vehicle no. DL-1RS-3130 was seized and IO has also no objection qua the release of vehicle

This Court is of the considered view that the vehicle has to be released as per directions of Hon'ble High Court in case titled as **Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 dated 10.09.2014** wherein it has been held that :-

"68. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle, valuation report, and a security bond.

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72. If the vehicle is insured, the court shall issue notice to the owner and the insurance company for disposal of the vehicle. If there is no response or the owner declines to take the vehicle or informs that it has claimed insurance/released its right in the vehicle to the insurance company and the insurance company fails to take possession of the vehicle, the vehicle may be ordered to be sold in auction.

73. If a vehicle is not claimed by the accused, owner, or the

Vehicle No. DL-1RS-3130
STA

insurance company or by a third person, it may be ordered to be sold by auction."


Considering the facts and circumstances and law laid down by higher courts, vehicle in question bearing registration number **DL-1RS-3130** be released to the applicant **subject to clearance of all the government dues and facing traffic challans etc as to the said vehicle within two months from the date when the normal functioning of the court resumes and on furnishing security bond / indemnity bond as per valuation report of the vehicle.** IO is directed to get the valuation done and also to get the photographs from all angles prior to releasing the same to the applicant as per directions of Hon'ble High Court.

Copy of this order be given dasti to applicant.

Copy of the order be sent to the SHO concerned.

Panchnama and photographs (alongwith negative/CD) shall be filed in the court along with charge sheet.

Record be sent back to court concerned.


(DEEPIKA THAKRAN)
Duty MM- II (Mahila Court-04)
West Distt. THC, Delhi
29.08.2020.

Vehicle No. DL-1RV-8243

STA

29.08.2020

Present: Ld. APP for the State.

Sh. Arun Kumar Tiwari Ld. Counsel for applicant with applicant in person.

This order shall dispose of the application seeking release of motor cycle bearing no. DL-1RV-8243 on superdari to the applicant.

Notice of this application was issued to IO. IO in his reply has submitted that during investigation vehicle no. DL-1RV-8243 was seized and IO has also no objection qua the release of vehicle

This Court is of the considered view that the vehicle has to be released as per directions of Hon'ble High Court in case titled as **Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 dated 10.09.2014** wherein it has been held that :-

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Vehicle .

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Vehicle No. DL-1RV-8243

STA

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Considering the facts and circumstances and law laid down by higher courts, vehicle in question bearing registration number **DL-1RV-8243** be released to the applicant **subject to clearance of all the government dues and facing traffic challans etc as to the said vehicle within two months from the date when the normal functioning of the court resumes and on furnishing security bond / indemnity bond as per valuation report of the vehicle.** IO is directed to get the valuation done and also to get the photographs from all angles prior to releasing the same to the applicant as per directions of Hon'ble High Court.

Copy of this order be given dasti to applicant.

Copy of the order be sent to the SHO concerned.

Panchnama and photographs (alongwith negative/CD) shall be filed in the court along with charge sheet.

Record be sent back to court concerned.


(DEEPIKA THAKRAN)
Duty MM- II (Mahila Court-04)
West Distt. THC, Delhi
29.08.2020.

Vehicle No. UP-14 DY-4199

MTC

29.08.2020

Present: Ld. APP for the State.

Sh. Sidharth Chaturvedi Ld. Counsel for applicant with applicant in person.

This order shall dispose of the application seeking release of motor cycle bearing no. UP-14DY-4199 on superdari to the applicant. Notice of this application was issued to IO. IO in his reply has submitted that during investigation vehicle no. UP-14DY-4199 was seized and IO has also no objection qua the release of vehicle

This Court is of the considered view that the vehicle has to be released as per directions of Hon'ble High Court in case titled as **Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 dated 10.09.2014** wherein it has been held that :-

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73. If a vehicle is not claimed by the accused, owner, or the

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Vehicle No. UP-14 DY-4199

MTC

insurance company or by a third person, it may be ordered to be sold by auction."


Considering the facts and circumstances and law laid down by higher courts, vehicle in question bearing registration number **UP-14DY-4199** be released to the applicant **subject to clearance of all the government dues as to the said motorcycle/ vehicle within two months from the date when the normal functioning of the court resumes and on furnishing of insurance certificate to the IO/SHO and on furnishing security bond / indemnity bond as per valuation report of the vehicle.** IO is directed to get the valuation done and also to get the photographs from all angles prior to releasing the same to the applicant as per directions of Hon'ble High Court.

Copy of this order be given dasti to applicant.

Copy of the order be sent to the SHO concerned.

Panchnama and photographs (alongwith negative/CD) shall be filed in the court along with charge sheet.

Record be sent back to court concerned.


(DEEPIKA THAKRAN)
Duty MM- II (Mahila Court-04)
West Dist. THC, Delhi
29.08.2020.

FIR No. 315/20

PS Kirti Nagar

U/s 25/54/59 Arms Act

State Vs. Chandan @ Romio

29.08.2020

Present: Ld. APP for the State.

Mohd. Ilyas Ld. Counsel for applicant .

Though this is an application for seeking regular bail however interim bail for 45 days is prayed.

Arguments heard.

It is submitted that accused has been falsely implicated in the present case and his case falls under the directions given by Hon'ble Supreme Court of India in Writ Petition (c) no. 1/2020 in RE: Contagion of Covid-19 virus in prisons and Hon'ble High Court of Delhi in Writ Petition no. 2945/2020. Considering the fact that accused is already on interim bail for 45 days vide order dated 08.07.2020 passed by Sh. Pankaj Arora, Ld. Duty MM, the same is further extended for further period of 45 days w.e.f. 29.08.2020

Full signed duplicate of this order be sent to jail superintendent concerned, which shall also be treated as release warrant upon the acceptance of personal bond.

Application stands disposed of.

Copy of this order be given dasti, as prayed for.

(DEEPIKA THAKRAN)
Duty MM- II (Mahila Court-04)
West Distt. THC, Delhi
29.08.2020.

FIR No. 014029/20

PS Tilak Nagar

U/s 379 IPC

29.08.2020

Present: Ld. APP for the State.

Applicant in person.

This order shall dispose of the application seeking release of motor cycle bearing no. DL-4SCM-5700 on superdari to the applicant.

Notice of this application was issued to IO. IO in his reply has submitted that during investigation vehicle no. DL-4SCM-5700 was seized and IO has also no objection qua the release of vehicle

This Court is of the considered view that the vehicle has to be released as per directions of Hon'ble High Court in case titled as **Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 dated 10.09.2014** wherein it has been held that :-

"68. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle, valuation report, and a security bond.

69. The photographs of the vehicle should be attested countersigned by the complainant, accused as well as by the person to whom the custody is handed over.

70. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purposes of evidence.

71. Return of vehicles and permission for sale thereof should be the general norm rather than the exception.

72. If the vehicle is insured, the court shall issue notice to the owner and the insurance company for disposal of the vehicle. If there is no response or the owner declines to take the vehicle or informs that it has claimed insurance/released its right in the vehicle to the insurance company and the insurance company fails to take possession of the vehicle, the vehicle may be ordered to be sold in auction.

73. If a vehicle is not claimed by the accused, owner, or the insurance company or by a third person, it may be ordered to be sold by auction."


Considering the facts and circumstances and law laid down by higher courts, vehicle in question bearing registration number DL-4SCM-5700 be released to the applicant on furnishing security bond / indemnity bond as per valuation report of the vehicle. IO is directed to get the valuation done and also to get the photographs from all angles prior to releasing the same to the applicant as per directions of Hon'ble High Court.

Copy of this order be given dasti to applicant.

Copy of the order be sent to the SHO concerned.

Panchnama and photographs (alongwith negative/CD) shall be filed in the court along with charge sheet.

Record be sent back to court concerned.


(DEEPIKA THAKRAN)
Duty MM- III (Mafila Court-04)
West Dist. THC., Delhi
29.08.2020.

FIR No. 302/20
PS Ranjeet Nagar
29.08.2020

Present: Ld. APP for the State.
Applicant in person.

This order shall dispose of the application seeking release of motor cycle bearing no. DL-12SJ-4697 on superdari to the applicant.

Notice of this application was issued to IO. IO in his reply has submitted that during investigation vehicle no. DL-12SJ-4697 was seized and IO has also no objection qua the release of vehicle original documents of vehicle and ID of applicant seen and returned. Copy thereof annexed.

This Court is of the considered view that the vehicle has to be released as per directions of Hon'ble High Court in case titled as **Manjit Singh Vs. State in CrI. M.C. No. 4485/2013 dated 10.09.2014** wherein it has been held that :-

68. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle, valuation report, and a security bond.

69. The photographs of the vehicle should be attested countersigned by the complainant, accused as well as by the person to whom the custody is handed over.

70. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purposes of evidence.

71. Return of vehicles and permission for sale thereof should be the general norm rather than the exception.

72. If the vehicle is insured, the court shall issue notice to the owner and the insurance company for disposal of the vehicle. If there is no response or the owner declines to take the vehicle or informs that it has claimed insurance/released its right in the vehicle to the insurance company and the insurance company fails to take possession of the vehicle, the vehicle may be ordered to be sold in auction.

73. If a vehicle is not claimed by the accused, owner, or the insurance company or by a third person, it may be ordered to be sold by

FIR No. 302/20
PS Ranjeet Nagar
29.08.2020

auction."


Considering the facts and circumstances and law laid down by higher courts, vehicle in question bearing registration number **DL-12SJ-4697** be released to the applicant on furnishing security bond / indemnity bond as per valuation report of the vehicle. IO is directed to get the valuation done and also to get the photographs from all angles prior to releasing the same to the applicant as per directions of Hon'ble High Court.

Copy of this order be given dasti to applicant.

Copy of the order be sent to the SHO concerned.

Panchnama and photographs (alongwith negative/CD) shall be filed in the court along with charge sheet.

Record be sent back to court concerned.


(DEEPIKA THAKRAN)
Duty MM- II (Mahila Court-04)
West Distt. THC, Delhi
29.08.2020.

FIR No. 007931/19
PS Tilak Nagar
U/s 379 IPC

29.08.2020

Present: Ld. APP for the State.

Applicant in person.

This order shall dispose of the application seeking release of vehicle bearing no. DL-10CB-5899 on superdari to the applicant.

Notice of this application was issued to IO. IO in his reply has submitted that during investigation vehicle no. DL-10CB-5899 was seized and IO has also no objection qua the release of vehicle. Original RC of vehicle and ID of applicant seen and returned.

This Court is of the considered view that the vehicle has to be released as per directions of Hon'ble High Court in case titled as **Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 dated 10.09.2014** wherein it has been held that :-

"68. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle, valuation report, and a security bond.

69. The photographs of the vehicle should be attested countersigned by the complainant, accused as well as by the person to whom the custody is handed over.

70. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purposes of evidence.

71. Return of vehicles and permission for sale thereof should be the general norm rather than the exception.

72. If the vehicle is insured, the court shall issue notice to the owner and the insurance company for disposal of the vehicle. If there is no response or the owner declines to take the vehicle or informs that it has claimed insurance/released its right in the vehicle to the insurance company and the insurance company fails to take possession of the vehicle, the vehicle may be ordered to be sold in auction.

73. If a vehicle is not claimed by the accused, owner, or the



insurance company or by a third person, it may be ordered to be sold by auction."

Considering the facts and circumstances and law laid down by higher courts, vehicle in question bearing registration number DL-10CB-5899 be released to the applicant / registered owner on furnishing security bond / indemnity bond as per valuation report of the vehicle. IO is directed to get the valuation done and also to get the photographs from all angles prior to releasing the same to the applicant as per directions of Hon'ble High Court.

Copy of this order be given dasti to applicant.

Copy of the order be sent to the SHO concerned.

Panchnama and photographs (alongwith negative/CD) shall be filed in the court along with charge sheet.

Record be sent back to court concerned.

(DEEPIKA THAKRAN)
Duty MM- II (Mahila Court-04)
West Distt. THC, Delhi
29.08.2020.

Vehicle No. DL-8ER-8176
MTC

29.08.2020

Present: Ld. APP for the State.
Applicant in person.

This order shall dispose of the application seeking release of motor cycle bearing no. DL-8ER-8176 on superdari to the applicant.

Notice of this application was issued to IO. IO in his reply has submitted that during investigation vehicle no. DL-8ER-8176 was seized and IO has also no objection qua the release of vehicle

This Court is of the considered view that the vehicle has to be released as per directions of Hon'ble High Court in case titled as **Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 dated 10.09.2014** wherein it has been held that :-

“68. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle, valuation report, and a security bond.

69. The photographs of the vehicle should be attested countersigned by the complainant, accused as well as by the person to whom the custody is handed over.

70. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purposes of evidence.

71. Return of vehicles and permission for sale thereof should be the general norm rather than the exception.

72. If the vehicle is insured, the court shall issue notice to the owner and the insurance company for disposal of the vehicle. If there is no response or the owner declines to take the vehicle or informs that it has claimed insurance/released its right in the vehicle to the insurance company and the insurance company fails to take possession of the vehicle, the vehicle may be ordered to be sold in auction.

73. If a vehicle is not claimed by the accused, owner, or the

Vehicle No. DL-8ER-8176

MTC

insurance company or by a third person, it may be ordered to be sold by auction."

Considering the facts and circumstances and law laid down by higher courts, vehicle in question bearing registration number DL-8ER-8176 be released to the applicant subject to clearance of all the government dues and facing traffic challans etc as to the said vehicle within two months from the date when the normal functioning of the court resumes and on furnishing security bond / indemnity bond as per valuation report of the vehicle. IO is directed to get the valuation done and also to get the photographs from all angles prior to releasing the same to the applicant as per directions of Hon'ble High Court.

Copy of this order be given dasti to applicant.

Copy of the order be sent to the SHO concerned.

Panchnama and photographs (alongwith negative/CD) shall be filed in the court along with charge sheet.

Record be sent back to court concerned.

(DEEPIKA THAKRAN)
Duty MM- II (Mahila Court-04)
West Distt. THC, Delhi
29.08.2020.

FIR No. 0673/2020
PS Punjabi Bagh
U/s 279/304 A IPC

29.08.2020

Present: Ld. APP for the State.

None for applicant.

This order shall dispose of the application seeking release of vehicle bearing no. DL-4SCZ-4099 on superdari to the applicant.

Notice of this application was issued to IO. IO in his reply has submitted that during investigation vehicle no. DL-4SCZ-4099 was seized and IO has also no objection qua the release of vehicle. Original documents of vehicle and ID of applicant seen and returned.

This Court is of the considered view that the vehicle has to be released as per directions of Hon'ble High Court in case titled as **Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 dated 10.09.2014** wherein it has been held that :-

68. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle, valuation report, and a security bond.

69. The photographs of the vehicle should be attested countersigned by the complainant, accused as well as by the person to whom the custody is handed over.

70. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purposes of evidence.

71. Return of vehicles and permission for sale thereof should be the general norm rather than the exception.

72. If the vehicle is insured, the court shall issue notice to the owner and the insurance company for disposal of the vehicle. If there is no response or the owner declines to take the vehicle or informs that it has claimed insurance/released its right in the vehicle to the insurance company and the insurance company fails to take possession of the vehicle, the vehicle may be ordered to be sold in auction.

73. If a vehicle is not claimed by the accused, owner, or the

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insurance company or by a third person, it may be ordered to be sold by auction."

Considering the facts and circumstances and law laid down by higher courts, vehicle in question bearing registration number **DL-4SCZ-4099** be released to the applicant on furnishing **security bond / indemnity bond as per valuation report of the vehicle**. IO is directed to get the valuation done and also to get the photographs from all angles prior to releasing the same to the applicant as per directions of Hon'ble High Court.

Copy of this order be given dasti to applicant.

Copy of the order be sent to the SHO concerned.

Panchnama and photographs (alongwith negative/CD) shall be filed in the court along with charge sheet.

Record be sent back to court concerned.

(DEEPIKA THAKRAN)
Duty MM- II (Mahila Court-04)
West Distt. THC, Delhi
29.08.2020.

FIR No. 375/2020

PS Patel Nagar

U/s 457/380/411 IPC

State Vs. Ajay @ Arjun

29.08.2020

Present: Ld. APP for the State.

Sh. A.K. Sharma Ld. Counsel for accused.

This bail application has been filed on behalf of accused Ajay @ Arjun in the above mentioned case FIR wherein it is submitted that accused has been falsely implicated in the present case and he is in JC since 25.08.2020. It is further stated that accused belongs to a very poor strata of society and there is no source of income except the earning of accused. It is further stated that no purpose will be served by keeping the accused in JC. Hence present bail application is filed.

Reply to this application was sought wherein it is mentioned that the alleged recovery has been effected from the possession and if he is released on bail he can repeat the same offence in future. With this prayer for dismissal of bail application has been made.


Consideration heard. Record is perused.

In the present matter, accused is already in judicial custody no recovery is to be effected from the applicant for which his custody is required by the police. Considering the facts and circumstances of the case, likely impact caused upon the career/future of accused and likely time to be taken in completion of investigation and for taking note of the fact that bail is a rule and jail is an exception, the accused is admitted to bail subject to furnishing the personal bond and surety bond in the sum of Rs. 15,000/- with one surety in the like amount subject to following conditions:-

1. He will not tamper the evidence or intimidate any of the witnesses.
2. He shall co-operate into the investigation and will appear before IO and Court as and when required and directed.
3. He will furnish his fresh address on record as and when he changes the same.
4. He will not commit the same offence in future.

Accordingly, the application stands disposed of.

Copy of this order be given to the Id. Counsel for accused and
y of the same be also sent to jail superintendent for compliance.
Ahlmad is directed to send the record to concerned court.


(DEEPIKA THAKRAN)
Duty MM- II (Mahila Court-04)
West Distt. THC, Delhi
29.08.2020.

FIR No. 352/2020
PS Patel Nagar
State Vs. Amit Kumar & Ors.
U/s 498A/406/31 IPC

27.08.2020

Present Sh. Arvind Dhillon I.S. APP for the State

Name

Case report to be called for ~~29.08.2020~~


(RAKESH KUMAR-II)
Deputy MM (West District)
THC/De (W) 27.08.2020

27-8-2020

197. Id. APP for State
Name.

Report not received.

Not called for 01-09-2020

D. 
29/8/2020

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FIR No. 119/2020

PS: Tilak Nagar

U/s : 379, 420 IPC

State Vs. Akash Dass

28.08.2020


Present: Ld. APP for the State Shri Vishvjeet Yadav, (through video-conferencing on CISCO webex).

Ld. Counsel for accused Shri K.K.Bharti (through video-conferencing on CISCO webex).

Accused Akash Dass, S/o Lakhan Dass, R/o D-65, Vishnu Garden, Khyala, Tilak Nagar, Delhi (accused is in JC).

As per the reply of IO, accused has not been arrested in the given FIR No.119/2020 and correct FIR no.be provided. Applicant/counsel for applicant is directed to verify the correct FIR No. for the present bail application.

Put up for consideration on 29.08.2020.


MOHIT SHARMA
DUTY MM-02/WEST
DELHI/28.08.2020

*Ld. APP for State.
IO be called for identification
on 31-8-2020*

D महानगर दण्डाधिकारी महिला कोर्ट-04
Metropolitan Magistrate, Mahila Court-04

29-8-2020

...ANGE NO...
2020/ 941
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...was received in...
...ays' time to file

29.08.2020

Present:

Ld. APP for the State.

Sh. A.K. Sharma Ld. Counsel for accused.

This bail application has been filed on behalf of accused Pawan in the above mentioned case FIR wherein it is submitted that accused has been falsely implicated in the present case and he is in JC since 21.08.2020. It is further stated that no source of income except the earning of accused. It is further stated that no purpose will be served by keeping the accused in JC. Hence present bail application is filed.

Reply to this application was sought wherein it is mentioned that the alleged recovery has been effected from the possession and if he is released on bail he can repeat the same offence in future. With this prayer for dismissal of bail application has been made.

Consideration heard. Record is perused.

In the present matter, accused is already in judicial custody no recovery is to be effected from the applicant for which his custody is required by the police. Considering the facts and circumstances of the case, likely impact caused upon the career/future of accused and likely time to be taken in completion of investigation and for taking note of the fact that bail is a rule and jail is an exception, the accused is admitted to bail subject to furnishing the personal bond and surety bond in the sum of Rs. 10,000/- with one surety in the like amount subject to following conditions:-

1. He will not tamper the evidence or intimidate any of the witnesses.
2. He shall co-operate into the investigation and will appear before IO and Court as and when required and directed.
3. He will furnish his fresh address on record as and when he changes the same.
4. He will not commit the same offence in future.

Accordingly, the application stands disposed of.

DUTY M.M., TIS HAZARI, DELHI.
Dt. 26/06/2020, U/S. 379 IPC PS. Patel Nagar, Delhi

S/O Sh. Rajesh R/O H.No. WZ-284/4, West Block,
Garden, Tilak Nagar, Delhi, Age-22 Years,

of Bail Application.

Date of

Copy of this order be given to the Id. Counsel for accused and
copy of the same be also sent to jail superintendent for compliance.
Ahlmad is directed to send the record to concerned court.

(DEEPIKA THAKRAN)
Duty MM- II (Mahila Court-04)
West Distt. THC, Delhi
29.08.2020.

FIR No.588/19
PS Punjabi Bagh

29.08.2020

Present : Ld. APP for State.

As per the perusal of the last proceedings it was directed that the present application be put up before the concerned court for today but same is put up before the undersigned.

Assistant Ahlmad has reported that twice he went to the concerned court but none found and court was found closed.

Now, it is 4:30pm, Ahlmad is directed so send the present application to the concerned court forthwith positively or on next working day.


(Deepika Thakran)

Duty MM-I(Mahila Court-04)

West/ THC/Delhi

29.08.2020

FIR No. 605/20

PS Tilak Nagar

U/s 188,269,270,34 IPC, 3 Epidemic Act, 33 Ex. Act, 28/112 DP Act and 14 F
Act

State Vs. Ojeifor Emmanuel S/O Ojeifor


29.08.2020

Present: Ld. APP for the State.

Sh. Anup Gupta Ld. Counsel (through VC).

Sh. Gaurav Chandok Ld. Counsel (through VC)

Two separate bail applications as to the same accused has been filed. In the application filed by email by Ld. Counsel Sh. Anup Gupta no vakalatanama has been annexed with the application. However undertaking by Ld. counsels alongwith both the applications has been annexed. Since the bail order as to the accused namely Ojeifor Emmanuel in the above mentioned FIR has already been passed and bail already stands granted today before taking up this matter, this second bail application has become infructuous. Accordingly the present application stands disposed of.


(DEEPIKA THAKRAN)
Duty MM- II (Mahila Court-04)
West Distt. THC, Delhi
29.08.2020.

FIR No. 605/20

PS Tilak Nagar

U/s 188,269,270,34 IPC, 3 Epidemic Act, 33 Ex. Act, 28/112 DP Act and 14 F
Act

State Vs. Ojeifor Emmanuel S/O Ojeifor

29.08.2020

Present: Ld. APP for the State.

Sh. Anup Gupta Ld. Counsel for accused (through VC).

This bail application has been filed on behalf of accused Ojeifor Emmanuel in the above mentioned case FIR wherein it is submitted that accused has no connection with the present offence and he has been falsely implicated in the present case and she is a refugee. Hence present bail application is filed.

Reply to this application was sought wherein it is mentioned that the co-accused Enestin Manyi had presented herself to be the manager of eating house and eating house was found operational at 03.00 a.m. in the night and accused Ojeifor Emmanuel along with seven other foreigners was also found present in the eating house and none of them presented their passport and visa. It is further mentioned that accused had taken the said property on rent and if she is enlarged on bail she may not appear before the court. With this prayer for dismissal of bail application has been made.

Consideration heard. Record is perused.

In the present matter, accused is already in judicial custody no recovery is to be effected from the applicant for which his custody is required by the police. Considering the facts and circumstances of the case, likely impact caused upon the career/future of accused and likely time to be taken in completion of investigation and for taking note of the fact that bail is a rule and jail is an exception, the accused is admitted to bail subject to furnishing the personal bond and surety bond in the sum of Rs. 20,000/- with one surety in the like amount subject to following conditions:-

1. He will not tamper the evidence or intimidate any of the witnesses.
2. He shall co-operate into the investigation and will appear before IO and Court as and when required and directed.
3. He will furnish his fresh address on record as and when he

changes the same.


4. He will not commit the same offence in future.

5. He will furnish the details of her present address as well as temporary address where he has resided in the last six months and is intending to reside in near future as well as his identity proofs to the IO forthwith.

Application in hand is disposed of. Copy of this Order be given dasti to IO and Ld. Counsel for accused/ applicant via email by the Ahlmad/ Reader of this court.

Copy of this order be sent to concerned jail superintendent for intimation to the accused.

Ahlmad is directed to send the record to concerned court.


(DEEPIKA THAKRAN)
Duty MM- II (Mahila Court-04)
West Distt. THC, Delhi
29.08.2020.

FIR No. 605/20

PS Tilak Nagar

U/s 188,269,270,34 IPC, 3 Epidemic Act, 33 Ex. Act, 28/112 DP Act and 14 F
Act

State Vs. Chukuka

29.08.2020

Present: Ld. APP for the State.

Sh. Gaurav Chandhok Ld. Counsel for accused (through VC).

This bail application has been filed on behalf of accused Chukuka in the above mentioned case FIR wherein it is submitted that accused has no connection with the present offence and he has been falsely implicated in the present case and she is a refugee. Hence present bail application is filed.

Reply to this application was sought wherein it is mentioned that the co-accused Enestin Manyi had presented herself to be the manager of eating house and eating house was found operational at 03.00 a.m. in the night and accused Chukuka alongwith seven other foreigners was also found present in the eating house and none of them presented their passport and visa. It is further mentioned that accused had taken the said property on rent and if he is enlarged on bail he may not appear before the court. With this prayer for dismissal of bail application has been made.

Consideration heard. Record is perused.

In the present matter, accused is already in judicial custody no recovery is to be effected from the applicant for which his custody is required by the police. Considering the facts and circumstances of the case, likely impact caused upon the career/future of accused and likely time to be taken in completion of investigation and for taking note of the fact that bail is a rule and jail is an exception, the accused is admitted to bail subject to furnishing the personal bond and surety bond in the sum of Rs. 20,000/- with one surety in the like amount subject to following conditions:-

1. He will not tamper the evidence or intimidate any of the witnesses.
2. He shall co-operate into the investigation and will appear before IO and Court as and when required and directed.
3. He will furnish his fresh address on record as and when he


changes the same.

4. He will not commit the same offence in future.
5. He will furnish the details of her present address as well as temporary address where he has resided in the last six months and is intending to reside in near future as well as his identity proofs to the IO forthwith.

Application in hand is disposed of. Copy of this Order be given dasti to IO and Ld. Counsel for accused/ applicant via email by the Ahlmad/ Reader of this court.

Copy of this order be sent to concerned jail superintendent for intimation to the accused.

Ahlmad is directed to send the record to concerned court.


(DEEPIKA THAKRAN)
Duty MM- II (Mahila Court-04)
West Distt. THC, Delhi
29.08.2020.

FIR No. 605/20

PS Tilak Nagar

U/s 188,269,270,34 IPC, 3 Epidemic Act, 33 Ex. Act, 28/112 DP Act and 14 F Act

State Vs. Akacha Amos Uchenna

29.08.2020

Present: Ld. APP for the State.

Sh. Gaurav Chandhok Ld. Counsel for accused (through VC).

This bail application has been filed on behalf of accused Akacha Amos Uchenna in the above mentioned case FIR wherein it is submitted that accused has no connection with the present offence and he has been falsely implicated in the present case and she is a refugee. Hence present bail application is filed.

Reply to this application was sought wherein it is mentioned that the co-accused Enestin Manyi had presented herself to be the manager of eating house and eating house was found operational at 03.00 a.m. in the night and accused Akacha Amos Uchenna alongwith seven other foreigners was also found present in the eating house and none of them presented their passport and visa. It is further mentioned that accused had taken the said property on rent and if he is enlarged on bail he may not appear before the court. With this prayer for dismissal of bail application has been made.

Consideration heard. Record is perused.

In the present matter, accused is already in judicial custody no recovery is to be effected from the applicant for which his custody is required by the police. Considering the facts and circumstances of the case, likely impact caused upon the career/future of accused and likely time to be taken in completion of investigation and for taking note of the fact that bail is a rule and jail is an exception, the accused is admitted to bail subject to furnishing the personal bond and surety bond in the sum of Rs. 20,000/- with one surety in the like amount subject to following conditions:-

1. He will not tamper the evidence or intimidate any of the witnesses.
2. He shall co-operate into the investigation and will appear before IO and Court as and when required and directed.
3. He will furnish his fresh address on record as and when he

nges the same.


4. He will not commit the same offence in future.

5. He will furnish the details of her present address as well as temporary address where he has resided in the last six months and is intending to reside in near future as well as his identity proofs to the IO forthwith.

Application in hand is disposed of. Copy of this Order be given dasti to IO and Ld. Counsel for accused/ applicant via email by the Ahlmad/ Reader of this court.

Copy of this order be sent to concerned jail superintendent for intimation to the accused.

Ahlmad is directed to send the record to concerned court.


(DEEPIKA THAKRAN)
Duty MM- II (Mahila Court-04)
West Distt. THC, Delhi
29.08.2020.

PS Tilak Nagar

U/s 188, 269, 270, 34 IPC, 3 Epidemic Act, 33 Ex. Act, 28/112 DP Act and 14 F
Act

State Vs. Hycent

29.08.2020

Present: Ld. APP for the State,

Sh. Gaurav Chandhok Ld. Counsel for accused (through VC).

This bail application has been filed on behalf of accused Hycent in the above mentioned case FIR wherein it is submitted that accused has no connection with the present offence and he has been falsely implicated in the present case and she is a refugee. Hence present bail application is filed.

Reply to this application was sought wherein it is mentioned that the co-accused Ernestin Manyi had presented herself to be the manager of eating house and eating house was found operational at 03.00 a.m. in the night and accused Hycent longwith seven other foreigners was also found present in the eating house and none of them presented their passport and visa. It is further mentioned that accused had taken the said property on rent and if he is enlarged on bail he may not appear before the court. With this prayer for dismissal of bail application has been made.

Consideration heard. Record is perused.

In the present matter, accused is already in judicial custody no recovery is to be effected from the applicant for which his custody is required by the police. Considering the facts and circumstances of the case, likely impact caused upon the career/future of accused and likely time to be taken in completion of investigation and for taking note of the fact that bail is a rule and jail is an exception, the accused is admitted to bail subject to furnishing the personal bond and surety bond in the sum of Rs. 20,000/- with one surety in the like amount subject to following conditions:-

1. He will not tamper the evidence or intimidate any of the witnesses.
2. He shall co-operate into the investigation and will appear before IO and Court as and when required and directed.
3. He will furnish his fresh address on record as and when he

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ges the same.

4. He will not commit the same offence in future.
5. He will furnish the details of her present address as well as temporary address where he has resided in the last six months and is intending to reside in near future as well as his identity proofs to the IO forthwith.

Application in hand is disposed of. Copy of this Order be given to IO and Ld. Counsel for accused/ applicant via email by the Ahlmad/ Reader of this court.

Copy of this order be sent to concerned jail superintendent for intimation to the accused.

Ahlmad is directed to send the record to concerned court.


(DEEPIKA THAKRAN)
Duty MM- II (Mahila Court-04)
West Distt. THC, Delhi
29.08.2020.

FIR No. 605/20

PS Tilak Nagar

U/s 188,269,270,34 IPC, 3 Epidemic Act, 33 Ex. Act, 28/112 DP Act and 14 F
Act

State Vs. Uzmah Presley Opel

29.08.2020

Present: Ld. APP for the State.

Sh. Gaurav Chandhok Ld. Counsel for accused (through VC).

This bail application has been filed on behalf of accused Uzmah Presley Opel in the above mentioned case FIR wherein it is submitted that accused has no connection with the present offence and he has been falsely implicated in the present case and she is a refugee. Hence present bail application is filed.

Reply to this application was sought wherein it is mentioned that the co-accused Enestin Manyi had presented herself to be the manager of eating house and eating house was found operational at 03.00 a.m. in the night and accused Uzmah Presley Opel alongwith seven other foreigners was also found present in the eating house and none of them presented their passport and visa. It is further mentioned that accused had taken the said property on rent and if he is enlarged on bail he may not appear before the court. With this prayer for dismissal of bail application has been made.

Consideration heard. Record is perused.

In the present matter, accused is already in judicial custody no recovery is to be effected from the applicant for which his custody is required by the police. Considering the facts and circumstances of the case, likely impact caused upon the career/future of accused and likely time to be taken in completion of investigation and for taking note of the fact that bail is a rule and jail is an exception, the accused is admitted to bail subject to furnishing the personal bond and surety bond in the sum of Rs. 20,000/- with one surety in the like amount subject to following conditions:-

1. He will not tamper the evidence or intimidate any of the witnesses.
2. He shall co-operate into the investigation and will appear before IO and Court as and when required and directed.
3. He will furnish his fresh address on record as and when he


changes the same.

4. He will not commit the same offence in future.
5. He will furnish the details of her present address as well as temporary address where he has resided in the last six months and is intending to reside in near future as well as his identity proofs to the IO forthwith.

Application in hand is disposed of. Copy of this Order be given dasti to IO and Ld. Counsel for accused/ applicant via email by the Ahlmad/ Reader of this court.

Copy of this order be sent to concerned jail superintendent for intimation to the accused.

Ahlmad is directed to send the record to concerned court.


(DEEPIKA THAKRAN)
Duty MM- II (Mahila Court-04)
West Distt. THC, Delhi
29.08.2020.

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Vs
IGW

FIR No. 605/20

PS Tilak Nagar

U/s 188,269,270,34 IPC, 3 Epidemic Act, 33 Ex. Act, 28/112 DP Act and 14 F
Act

State Vs. Geoffery Igweka

29.08.2020

Present: Ld. APP for the State.

Sh. Gaurav Chandhok Ld. Counsel for accused (through VC).

This bail application has been filed on behalf of accused Geoffery Igweka in the above mentioned case FIR wherein it is submitted that accused has no connection with the present offence and he has been falsely implicated in the present case and she is a refugee. Hence present bail application is filed.

Reply to this application was sought wherein it is mentioned that the co-accused Enestin Manyi had presented herself to be the manager of eating house and eating house was found operational at 03.00 a.m. in the night and accused Geoffery Igweka alongwith seven other foreigners was also found present in the eating house and none of them presented their passport and visa. It is further mentioned that accused had taken the said property on rent and if he is enlarged on bail he may not appear before the court. With this prayer for dismissal of bail application has been made.

Consideration heard. Record is perused.

In the present matter, accused is already in judicial custody no recovery is to be effected from the applicant for which his custody is required by the police. Considering the facts and circumstances of the case, likely impact caused upon the career/future of accused and likely time to be taken in completion of investigation and for taking note of the fact that bail is a rule and jail is an exception, the accused is admitted to bail subject to furnishing the personal bond and surety bond in the sum of Rs. 20,000/- with one surety in the like amount subject to following conditions:-

1. He will not tamper the evidence or intimidate any of the witnesses.
2. He shall co-operate into the investigation and will appear before IO and Court as and when required and directed.
3. He will furnish his fresh address on record as and when he

changes the same.

4. He will not commit the same offence in future.
5. He will furnish the details of her present address as well as temporary address where he has resided in the last six months and is intending to reside in near future as well as his identity proofs to the IO forthwith.

Application in hand is disposed of. Copy of this Order be given dasti to IO and Ld. Counsel for accused/ applicant via email by the Ahlmad/ Reader of this court.

Copy of this order be sent to concerned jail superintendent for intimation to the accused.

Ahlmad is directed to send the record to concerned court.

(DEEPIKA THAKRAN)
Duty MM- II (Mahila Court-04)
West Distt. THC, Delhi
29.08.2020.

FIR No. 532/20
PS Moti Nagar
State Vs. Vipin
29.08.2020

Present: Ld. APP for the State.

Sh. Parminder Singh Ld. Remand Adv. For accused.

Reply filed. It has come in the reply of IO that chargesheet has already been filed in the present case. Since in the cases where chargesheet has already been filed the ^{applications} applicant-are to be dealt by the concerned court. Let same be sent to concerned court for 31.08.2020

(DEEPIKA THAKRAN)
Duty MM- II (Mahila Court-04)
West Distt. THC, Delhi
29.08.2020.

IO
3-08-2020
MMR
26-08-2020

IN U/S 437 CR.P.C SE
ACCUSED NAMED ABOVE
the above said case
Court and the present

FIR No. 605/20

PS Tilak Nagar

U/s 188,269,270,34 IPC, 3 Epidemic Act, 33 Ex. Act, 28/112 DP Act and 14 F

Act

State Vs. Micheall Jideofor

29.08.2020

Present: Ld. APP for the State.

Sh. Gaurav Chandok Ld. Counsel for accused (through VC).

This bail application has been filed on behalf of accused Micheall Jideofor in the above mentioned case FIR wherein it is submitted that accused has no connection with the present offence and he has been falsely implicated in the present case and she is a refugee. Hence present bail application is filed.

Reply to this application was sought wherein it is mentioned that the co-accused Enestin Manyi had presented herself to be the manager of eating house and eating house was found operational at 03.00 a.m. in the night and accused Micheall Jideofor alongwith seven other foreigners was also found present in the eating house and none of them presented their passport and visa. It is further mentioned that accused had taken the said property on rent and if he is enlarged on bail he may not appear before the court. With this prayer for dismissal of bail application has been made.

Consideration heard. Record is perused.

In the present matter, accused is already in judicial custody no recovery is to be effected from the applicant for which his custody is required by the police. Considering the facts and circumstances of the case, likely impact caused upon the career/future of accused and likely time to be taken in completion of investigation and for taking note of the fact that bail is a rule and jail is an exception, the accused is admitted to bail subject to furnishing the personal bond and surety bond in the sum of Rs. 20,000/- with one surety in the like amount subject to following conditions:-

1. He will not tamper the evidence or intimidate any of the witnesses.
2. He shall co-operate into the investigation and will appear before IO and Court as and when required and directed.
3. He will furnish his fresh address on record as and when he

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anges the same.

4. He will not commit the same offence in future.
5. He will furnish the details of her present address as well as temporary address where he has resided in the last six months and is intending to reside in near future as well as his identity proofs to the IO forthwith.

Application in hand is disposed of. Copy of this Order be given dasti to IO and Ld. Counsel for accused/ applicant via email by the Ahlmad/ Reader of this court.

Copy of this order be sent to concerned jail superintendent for intimation to the accused.

Ahlmad is directed to send the record to concerned court.


(DEEPIKA THAKRAN)
Duty MM- II (Mahila Court-04)
West Distt. THC, Delhi
29.08.2020.

FIR No. 328/20

PS Kirti Nagar

U/s 25/54/59 Arms Act

State Vs. Mohd. Raja

29.08.2020

Present: Ld. APP for the State.

Sh. Parminder Singh Ld. Remand advocate for accused.

This bail application has been filed on behalf of accused Mohd. Raja in the above mentioned case FIR wherein it is submitted that accused has been falsely implicated in the present case and he is in JC since 25.07.2020. It is further stated that nothing incriminating has been recovered from the possession of accused or at his instance and he belongs to a respectable family. It is further stated that no purpose will be served by keeping the accused in JC. Hence present bail application is filed.

1. Reply to this application was sought wherein it is mentioned that the alleged recovery has been effected from the possession of accused and he is involved in many other cases. With this prayer for dismissal of bail application has been made.

3 Consideration heard. Record is perused.


4 In the present matter, accused is already in judicial custody no recovery is to be effected from the applicant for which his custody is required by the police. Considering the facts and circumstances of the case, likely impact caused upon the career/future of accused and likely time to be taken in completion of investigation and for taking note of the fact that bail is a rule and jail is an exception, the accused is admitted to bail subject to furnishing the personal bond and surety bond in the sum of Rs. 15,000/- with one surety in the like amount subject to following conditions:-

1. He will not tamper the evidence or intimidate any of the witnesses.
2. He shall co-operate into the investigation and will appear before IO and Court as and when required and directed.
3. He will furnish his fresh address on record as and when he changes the same.
4. He will not commit the same offence in future.

- Accordingly, the application stands disposed of.

Copy of this order be given to the Id. Counsel for accused and copy of the same be also sent to jail superintendent for intimation to the accused.

Ahlmad is directed to send the record to concerned court.


(DEEPIKA THAKRAN)
Duty MM- II (Mahila Court-04)
West Distt. THC, Delhi
29.08.2020.

FIR No. 13353/20

PS TILAK NAGAR

U/S 379/421/34 IPC

State Vs. Robin @ Karan

29.08.2020

Present: Ld. APP for the State.

Sh. Parminder Singh Ld. LAC for accused.

This bail application has been filed on behalf of accused Robin @ Karan in the above mentioned case FIR wherein it is submitted that accused has been falsely implicated in the present case and he is in JC since 23.07.2020. It is further stated that nothing incriminating has been recovered from the possession of accused or at his instance and he belongs to a respectable family. It is further stated that no purpose will be served by keeping the accused in JC. Hence present bail application is filed.

Reply to this application was sought wherein it is mentioned that the alleged recovery has been effected from the possession of accused and he is involved in more than 40 other cases. With this prayer for dismissal of bail application has been made.

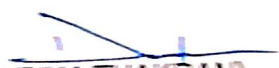
Consideration heard. Record is perused.

Keeping in view the submissions made in the reply and further that more than 40 cases are pending against accused as manifest in the previous involvement report, observing the criminal antecedents the prayer for seeing regular bail is rejected and accordingly application is dismissed.

Copy of this order be given to the Ld. Counsel for accused.

Copy of this order be sent to concerned jail superintendent for intimation to the accused.

Ahmad is directed to send the record to concerned court.


(DEEPIKA THAKRAN)
Duty MM- III (Mahila Court-04)
West Dist. THC, Delhi
29.08.2020.

PS Tilak Nagar
U/s 381/411/34 IPC

FIR No. 476/20

PS Moti Nagar

State Vs. Ajay

29.08.2020

Present: Ld. APP for the State.

Sh. Parminder Singh Ld. Remand Advocate for accused.

Since last two dates of hearing reply has not been filed by the IO.

Let IO/ SHO is directed to file the reply forthwith.

Put up on 30.08.2020

(DEEPIKA THAKRAN)
Duty MM- II (Mahila Court-04)
West Distt. THC, Delhi
29.08.2020.

FIR No. 013186 /20

PS Moti Nagar

State Vs. Javed

29.08.2020

Present: Ld. APP for the State.

Sh. Parminder Singh Ld. Remand Advocate for accused.

Since last two dates of hearing reply has not been filed by the IO.

Let IO/ SHO is directed to file the reply forthwith.

Put up on 30.08.2020

(DEEPIKA THAKRAN)
Duty MM- II (Mahila Court-04)
West Distt. THC, Delhi
29.08.2020.

PS Moti Nagar
U/s 381/411/34 IPC
State Vs. Raj Kumar

FIR No. 12617/20

PS Moti Nagar

State Vs. Raj Kumar

29.08.2020


Present: Ld. APP for the State.

Sh. Parminder Singh Ld. Remand Advocate for accused.

Since last two dates of hearing reply has not been filed by the IO.

Let IO/ SHO is directed to file the reply forthwith.

Put up on 30.08.2020


(DEEPIKA THAKRAN)
Duty MM- II (Mahila Court-04)
West Distt. THC, Delhi
29.08.2020.

20
FIR No. 588/2020

PS Tilak Nagar

U/s 381/411/34 IPC

State Vs. Naresh etc.

29.08.2020

Present: Ld. APP for the State.

Sh. Mukti Bodh Ld. Counsel for applicant/ accused.


Sh. Chander Shekhar Ld. Counsel for complainant with
complainant in person.

IO in person.

Ld. Counsel for applicant/ accused submits that he has not
received the copy of reply filed by the IO. IO is directed to supply the copy
forthwith. Copy supplied.

IO submits that recovery is yet to be effected in the present
matter.

Put up for consideration on 31.08.2020


(DEEPIKA THAKRAN)
Duty MM- II (Mahila Court-04)
West Distt. THC, Delhi
29.08.2020.